

THE
PARLIAMENTARY DEBATES

Dated.....24.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 26th August, 1953

*The House met at a Quarter Past
Eight of the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

MOTION FOR ADJOURNMENT

DAMAGE BY KOSI FLOODS

Mr. Deputy-Speaker: I have received notice of an adjournment motion from Acharya J. B. Kripalani to discuss the situation arising out of the Kosi floods which have caused extensive damage to life and property in North Bihar and the failure of the Government to deal with the situation effectively.

Since then, the Ministry has also sent to the Office the following letter, which will be useful:

"The Central Government are not directly concerned unless the State Government approaches them for financial and other assistance in this connection. The Kosi Project had been engaging the attention of the State Government and the Central Government for a long time. It presents problems of extremely complicated character in its technical and other aspects. The latest position in regard to the project was explained in the Press Note that issued on the

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2nd July 1953 and subsequently in reply to Starred Question No. 49 on 3rd August 1953 and Starred Question No. 377 and Supplementaries on 11th August 1953. The Government of India are fully alive to the situation arising out of Kosi floods, which is an annual feature. No scheme can, however, be undertaken for execution until the further investigations that have been ordered by the Government are completed and a proper solution is arrived at.

In the circumstances, it is considered that the subject matter of the motion is not one of urgent public importance".

That is what they say. I find that this is more the primary concern of the State. Of course, the Centre is also coming to their aid. In view of the Communique that has been issued and the questions that have been put and answers elicited regarding what steps actually are being taken, I do not give my consent to this motion.

DETENTION OF A MEMBER

Mr. Deputy-Speaker: I have to inform the House that I have received today the following telegram from the Chief Secretary, Jammu and Kashmir Government:

"Hon'ble Speaker,
House of the People,
New Delhi.

AC-112/53. The presence in the State of Janab Sofi Mohammad Akbar, Member Parliament was likely to endanger peace and tranquillity and being satisfied that